

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 34 of 2020**

**In the matter of:**

**Anjana Sanghi & Ors.**

**....Appellants**

**Vs.**

**Gireesh Kumar Sanghi & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Anirudh Wadwa, Mr. Arun Kathpalia, Mr. Lakshay Kampani and Mr. Abhishek Iyer, Advocates.**

**For Respondents: Mr. Yogesh Jagia, for R-1 to R-5 and R-9.**

**ORDER**  
**(Virtual Mode)**

**08.09.2020:** It is represented by Mr. Yogesh Jagia, the Learned Counsel appearing for Respondents No. 1 to 5 and 9, that 'Reply Affidavit' of Respondent No. 1 was already filed and the Reply of Respondent No. 1 is adopted by the Respondents 2 to 5 and 9 and the same is hereby recorded. In respect of Respondent No. 10 and 11 to engage a Lawyer and to file Vakalat, two weeks time is granted. It is open to Respondent No. 10 & 11 to file Reply/Response before the next hearing date.

Liberty is granted to the Learned Counsels appearing for the respective Parties to file Rejoinder, if any to the Reply of Respondent No. 1 and the copy of the same shall be served to the other side well in advance four days before the next hearing date.

The matter is adjourned to **13<sup>th</sup> October, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*Sim/md*